

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 170 of 1997.

Monday this the 3rd day of February 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S.N. Veena, Pandala House,
Gandhi Junction,
Kottarakara P.O., Kollam District. Applicant
(By Advocate Shri K.P. Sathesan)

Vs.

1. The Senior Superintendent of Post Office, Kollam.
2. The Post Master General of Kerala, Thiruvananthapuram. Respondents
(By Advocate Shri M.H. J. David J. , ACCSC)

The application having been heard on 3rd February 1997, the Tribunal on the same day delivered the following:

O R D E R

A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is qualified for being appointed as Postal Assistant and holding current registration with the Employment Exchange, was directed by the relevant Employment Exchange Officer to appear for interview on 19.10.96 for being sponsored for consideration and appointment as Postal Assistant. Though the applicant appeared before the Employment Officer on the said date the Employment Officer refused to sponsor her name holding that she did not possess the required qualification.

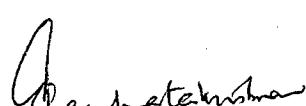
Aggrieved by the decision taken by the Employment Officer the applicant approached the High Court of Kerala with O.P. No. 18341/96. The original petition was disposed of by the High Court of Kerala on 5.12.96 directing the Employment Officer to sponsor the name of the applicant. In obedience to that order the name of the applicant was sponsored; but on the ground that the applicant's name was sponsored belatedly the respondents did not consider the applicant's candidature. Under these circumstances the applicant had filed this application for a direction to the respondents to appoint her as Postal Assistant declaring that she is entitled to be so appointed.

2. When the application came up for hearing today, counsel on either side agreed that the application may be admitted and disposed of with a direction to 1st respondent to consider the candidature of the applicant as requested by her in the representation dated 1.1.97 (Annexure A-IV) and to consider the applicant for appointment as Postal Assistant if the post has not already been filled up.

3. In the result, the application is disposed of with a direction to 1st respondent to consider the case of applicant for the appointment as Postal Assistant as requested by her in her representation dated 1.1.97 since her name has been sponsored by the Employment Exchange

and to consider her for appointment in case the post has not already been filled up. In any case, a speaking order will be passed on her representation and communicated to the applicant within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated, the 3rd February, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


A.V. HARIDASAN

VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A4: True copy of the representation by the Applicant to the 1st respondent dated 1.1.1997.

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